

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.1438 OF 2004

New Delhi, this the 4th day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

HC Rohtash Singh  
(PIS No.28823616)  
R/o. C-92, Amar Colony  
Kamrrudin Nagar,  
Nagloi, Delhi-41.

....Applicant

(By Advocate : Shri Anil Singal)

Versus

1. Govt. of NCT of Delhi  
Through Commissioner of Police,  
Police Head Quarters,  
IP Estate, New Delhi.
2. Joint Commissioner of Police  
(Traffic), PHQ  
IP Estate, New Delhi.
3. DCP (Traffic)  
Police Headquarters  
IP Estate, New Delhi. .... Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for the applicants states that he will file the appeal in accordance with rules and if necessary, he may be permitted to challenge this order by filing a fresh OA. Subject to aforesaid, he does not press the present Original Application. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.

R.K. Upadhyaya  
(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

V.S. Aggarwal  
(V.S. AGGARWAL)  
CHAIRMAN

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